

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 334
CP-215(ND)/2022

IN THE MATTER OF:

M/s. International Textile Recycling AG & Anr

.....APPLICANT/PETITIONER

Vs

Om Siddh Vinayak Impex Pvt. Ltd. & Ors

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saurav Sagar, Proxy Counsel.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Mr. Saurav Sagar, Proxy Counsel appearing for the Petitioner has submitted that the settlement agreement has been executed between the parties and the same is with the Respondents. In view of the statement made by Mr. Sagar, Proxy Counsel for the Petitioner and taking into consideration the fact that the parties have settled the matter and also signed the settlement agreement, we dispose of the main matter i.e. CP-215(ND)/2022. However, the Petitioner is directed to file a copy of the settlement agreement within one week.

Subject to the above, CP-215(ND)/2022 is **disposed of**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)